

INFORMATION RELATING TO JURISDICTION OF THE VARIOUS COURTS OF THE JUDGESHIP PITHORAGARH.

Sl. No	NAME OF THE COURT	CIVIL/CRIMINAL	TERRITORIAL JURISDICTION	PECUNIARY JURISDICTION/ SUBJECT MATTER.
1-	District and Sessions Judge	Civil.	District Pithoragarh.	A-District Judge- Unlimited (District Pithoragarh) 1- Civil Suits --unlimited Valuation U/S 9 of C.P.C. 2- Cases related Motor Vehicle Accident Claim Act cases. 3- Cases under Indian Successions Act cases for the property of unlimited valuation. 4- Cases under Guardian and Wards Act. 5- Civil Appeal of unlimited valuation . 6- Cases under all type of Marriage Act. 7- Cases under Arbitration and Conciliation Act. 8- All other Civil cases. 9- Land Acquisition Reference under Land Acquisition Act 1894. 10- Cases under Provincial Insolvency Act 1920 B. Judge Small cause court- Cases Over ₹25000=00 to ₹5,00,000=00 Revision of S.C.C. Suits up to valuation of ₹5000=00.
		2-Criminal	Sessions Division Pithoragarh.	A. Session Judge/Special Session Judge Entire Sessions division Pithoragarh 1.The Power conferred to a Session Judge by the Cr.P.C to tries cases under section 302,201,376,304B,395,307.304,396,397,399,402,366,409,417,466,477,477A,3/7 Dowry Prohibition Act, N.D.P.S. Act, Special Sessions Trials cases and all other Sessions trials. 2-Appeals against the judgment in any criminal cases delivered by the magistrate. 3-Criminal Revision. 4- Misc. Criminal Appeals. 5- Bail Application, trials by the Sessions Court 6-All other cases related to Sessions Court.

2-	Chief Judicial Magistrate, Pithoragarh	1-Criminal	District Pithoragarh	District Pithoragarh 1- Criminal case trial by the Magistrate 2- Criminal cases related to 7/16 Prevention Of Food Adulteration Act. 3- Criminal cases related 3/7 Essential Commodity Act. 4- Power to hear cases related to Juvenile Justice Board. 5- To impose sentence up to 7 years, as Power given u/s. 29 Cr.P.C.
3	Civil Judge, (S.D) Pithoragarh	1- Civil	District Pithoragarh	1-Civil Judge (S.D) A- (Unlimited District Pithoragarh. 1- Civil Suits of the unlimited valuation. 2- Case under Indian Successions Act cases of unlimited value. 4- Misc.civil. Suits. 5- Civil Suits under Hindu Marriage Act 2- Judge Small Cause Court- (i) Recovery Suits-Up to ₹ 5,000=00 . (ii) Eviction Suits 5,000=00 to 25,000=00
4-	Civil Judge, (J.D)/J.M Pithoragarh	1- Civil	Tehsil Pithoragarh of District Pithoragarh.	Civil Judge (Jr.Div) Up to 100000=00(Tehsil Pithoragarh) 1- Civil Suits up valuation of ₹1,00,000=00 2- Misc. Civil Suits and all other Civil cases under his jurisdiction. 3- Cases related under Succession Act for the property up to valuation of ₹1,00,000=00 2- Judge Small Cause Court. Up to ₹5000=00 " (Tehsil Pithoragarh of District Pithoragarh.)
		2- Criminal	-----do-----	1-Judicial Magistrate. Tehsil Pithoragarh. 1- All Jurisdictions in the criminal work deputed by the Chief Judicial Magistrate. 2-To impose sentence of 3 years in the criminal case with in his jurisdiction. 3- All Misc. criminal cases under his jurisdiction.
5	Civil Judge, (J.D)/J.M Didihat. District Pithoragarh.	1- Civil	Tehsil Didihat, Munyari & Dharchula of District Pithoragarh.	Civil Judge (Jr.Div) Up to 100000=00(Tehsil Didihat Munyari & Dharchula.) 1- Civil Suits up valuation of ₹100000=00 2- Misc. Civil Suits. And all other Civil cases under his jurisdiction. 3- Cases related under Succession Act for the property up to valuation of

				<p>₹100000=00</p> <p>2- Judge Small Cause Court. Up to ₹5000=00 (Tehsil Didihat, Munsyari & Dharchula of District Pithoragarh.)</p>
		2- Criminal	-----do-----	<p>1- Judicial Magistrate Tehsil Didihat, Munsyari & Dharchula of District Pithoragarh.</p> <p>1- All Jurisdictions in the criminal work deputed by the Chief Judicial Magistrate. 2- To impose sentence of 3 years in the criminal case with in his jurisdiction. 3- All Misc.criminal Cases under his jurisdiction.</p>
6	Civil Judge, (J.D)/J.M Gangolihat District Pithoragarh.	1- Civil	Tehsil Gangolihat & Berinag of District Pithoragarh.	<p>Civil Judge (Jr.Div) Up to 100000=00(Tehsil Gangolihat & Berinag)</p> <p>1- Civil Suits up valuation of ₹100000=00 2- Misc. Civil Suits and all other Civil cases under his jurisdiction. 3- Cases related under Succession Act for the property up to valuation of ₹100000=00</p> <p>2- Judge Small Cause Court. Up to ₹5000=00 (Tehsil Gangolihat & Berinag of District Pithoragarh.)</p>
		2- Criminal	-----do-----	<p>1- Judicial Magistrate. (Tehsil Gangolihat & Berinag of District,Pithoragarh)</p> <p>2- All Jurisdictions in the criminal work deputed by the Chief Judicial Magistrate. 3- To impose sentence of 3 years in the criminal case with in his jurisdiction. 3- All other criminal cases under his jurisdiction.</p>